

**Central Administrative Tribunal  
Madras Bench**

**OA 310/00043/2017**

**Dated Friday the 01<sup>st</sup> day of March Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

M. Baby  
Office Supdt.,  
Office of the Sr. DME  
Salem Division  
Southern Railway. ... Applicant

By Advocate **M/s. Ratio Legis**

**Vs.**

1. Union of India rep. by  
The General Manager  
Southern Railway  
Park Town, Chennai.
2. The Sr. Divisional Mechanical Engineer  
Salem Division  
Southern Railway, Salem.
3. The Sr. Divisional Personnel Officer  
Salem Division  
Southern Railway, Salem. .. Respondents

By Advocate **Ms. R. Sathyabama**

**ORAL ORDER**

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for the records related to the impugned order of transfer No. O.O. SA/P.535/IV/Minist. Dated 28.09.2016 passed by the 3<sup>rd</sup> respondent and to quash the same declaring the transfer as punitive and to direct the respondents to retain the applicant at Salem or as per request considering her plight and to pass such other order/orders”

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant is ready to join at the transferred place of posting i.e. Coonoor and he submits that the applicant may be permitted to file a detailed representation for treating the period of her absence as Child Care Leave. The applicant will be satisfied if the respondents are directed to pass a considered order on her representation.

3. In view of the above submission made by the learned counsel for the applicant and without going into the substantive merits of the case, this OA is disposed of with the following direction:

The applicant is permitted to file a fresh representation to the respondents within a period of one week from the date of receipt of copy of this order. On

receipt of such representation the respondents are directed to consider the same and pass a detailed speaking order in accordance with law within a period of three months thereafter.

(T. Jacob)  
Member(A)

AS

01.03.2019

(P. Madhavan)  
Member (J)